



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 124/2021  
O.A. No. 4700/2014**

**This the 1<sup>st</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Ms. Suman Bala  
W/o Sh. Anil Kumar  
D/o Sh. Om Prakash Gandhi  
R/o C-228, Majlis Park,  
Adarsh Nagar, Azadpur Delhi-110033  
Aged about 54 years
  
2. Ms. Monika Ganjoo  
D/o Sh. Subhash Ganjoo  
R/o H.No.78-A/7, Om Kunj Jain Colony,  
Telephone Exchange Road,  
Dilshad Garden,  
Delhi-110033  
Aged about 54 years  
Group 'C'

...Petitioner(s)

(By Advocate : Shri Ajesh Luthra)

**Versus**

1. Sh. Vijay Kumar Dev  
Chief Secretary  
Government of N.C.T. of Delhi  
A-Wing, 5<sup>th</sup> Floor,  
Delhi Secretariat, I.P. Estate,  
New Delhi
  
2. Ms. Rashmi Krishnan  
The Secretary  
Directorate of Social Welfare,  
GNCT of Delhi  
GLNS Complex,  
Delhi Gate, Delhi
  
3. Ms. Shilpa Shinde



The Director,  
Department of Women & Child Development  
& Social Welfare, GNCT of Delhi,  
GLNS Complex, Delhi Gate, Delhi

4. Ms. Geetika Sharma  
Secretary,  
Delhi Subordinate Services Selection Board  
Govt. of NCT of Delhi,  
F-18, Karkardooma, Institutional Area,  
Delhi-92

... Contemnors/Respondents  
(By Advocate : Ms. Esha Mazumdar)

**ORDER (Oral)**

**Justice L. Narasimha Reddy:**

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its order dated 05.03.2020 in OA No.4700/2014. The direction in the OA was twofold; namely, to consider the case of the applicant for appointment as and when the post of Supervisor Grade-II is advertised and the 2<sup>nd</sup> was to consider the payment of enhanced emoluments.

2. Today, we heard Shri Ajesh Luthra, learned counsel for the applicants and Ms. Esha Mazumdar, learned counsel for the respondents.

3. The only grievance of the applicants is that though the applicants made a representation for enhancement of wages, it is not considered. However, during the pendency of the contempt case, the respondents passed an order dated

23.06.2021 rejecting the claim. If the applicants feel aggrieved by that, they have to work out the remedies separately.

4. This contempt petition is closed leaving it open to the applicants to work out their remedies in accordance with law.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/vb

